

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 1049 of 2021

Indradev Mahto Petitioner.

Versus

1. The Jh-Mineral Area Development Authority, through its Managing Director, Dhanbad.
2. The Managing Director, Jh-Mineral Area Development Authority, Dhanbad.
3. The Secretary, Jh-Mineral Area Development Authority, Dhanbad.
4. Executive Engineer, Jh-Mineral Area Development Authority, Dhanbad.

..... Respondents.

**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)**

**For the Petitioner : Mr. Someshwar Roy, Advocate
For the Respondents : Mr. Mahavir Prasad Sinha, Advocate**

4/ 05.04.2021 The petitioner, having superannuated from the service of MADA on 30.06.2020, has approached this Court praying, inter alia, for release of retiral benefits.

Learned counsel for the petitioner submits that suffice it would be if a direction is given to the Managing Director, MADA to decide the claim of the petitioner and to pass an appropriate order on the representation of the petitioner and further respondents, the Managing Director, MADA be directed to pay the admitted dues of the petitioner as per the scheme.

On the other hand, learned counsel appearing on behalf of the MADA has no objection, if a direction is given to the Managing Director, MADA to dispose of the representation of the petitioner and to pay the admitted dues to the petitioner on account of his post retiral benefits as per the scheme.

Be that as it may, having gone through the submissions of the parties and without going into the merits of this case, I hereby direct the petitioner to file a detailed representation claiming his post retiral benefits under different heads before respondents, Managing Director, MADA along with a copy of this order within a period of six weeks from the date of receipt of a copy of this order. On receipt of such

representation, the Managing Director, MADA shall consider the claim of the petitioner in terms of the scheme formulated by the MADA for payment of post retiral benefits to the employees and will pass a reasoned order, within a further period of six weeks'. If any amount is found payable, the said amount would be paid to the petitioner, within a period of two weeks' thereafter as per the scheme.

If any portion of the claim of the petitioner is denied or disputed by the respondents, the reasons for such denial, should be communicated to the petitioner within the said period.

With the aforesaid observation and direction, writ petition stands disposed of.

(Dr. S.N. Pathak, J.)

R.Kr.